

(2025) 07 DEL CK 0896

In the Delhi High Court

Case No : Criminal Miscellaneous Petition No. 4602 Of 2025 & Criminal Miscellaneous Application No. 20000 Of 2025

Sujeet

APPELLANT

Vs

State Of Nct Of Delhi & Anr

RESPONDENT

Date of Decision : 15-07-2025

Acts Referred:

Bharatiya Nagarik Suraksha Sanhita, 2023 — Section 528
Code of Criminal Procedure, 1973 — Section 482
Indian Penal Code, 1860 — Section 354C, 506, 509

Citation : (2025) 07 DEL CK 0896

Hon'ble Judges : Ravinder Dudeja, J

Bench : Single Bench

Advocate : Tushar Sharma, Hitesh Vali

Final Decision : Allowed

Judgement

Ravinder Dudeja, J

1. This is a petition under Section 528 of the Bharatiya Nagarik Suraksha Sanhita, 2023 & Section 482 Cr.P.C., seeking quashing of FIR No. 391/2023, dated 17.08.2023, registered at P.S Baba Haridas Nagar, New Delhi under sections 354C/506/509 IPC and all proceedings emanating therefrom on the basis of settlement between the parties.
2. Respondent No. 2 submits that she developed a consensual sexual relationship with Petitioner who was already married. Petitioner allegedly took obscene photographs of the complainant and later threatened to share them, demanding ₹ 5,00,000 and making threats to her and her family. Thereafter, Respondent No. 2 filed FIR No. 391/2023, dated 17.08.2023, at P.S Baba Haridas Nagar, New Delhi under sections 354C/506/509 IPC. Chargesheet was filed on 28.10.2024 and the criminal case against the Petitioner is pending at the stage of charge.
3. During the proceedings, the parties amicably resolved their disputes and

executed a Memorandum of Understanding dated 03.07.2025. The copy of Memorandum of Understanding dated 03.07.2025 has been placed on record on Pg. 53 of the Paperbook.

4. Petitioner and respondent no.2 are physically present before the Court. They have been identified by their respective counsels as well as by the Investigating Officer.

5. Respondent No.2 confirms that the matter has been amicably settled with the petitioner without any force, fear, coercion and she has no objection if the FIR No. 391/2023 is quashed against the Petitioners.

6. In view of the settlement between the parties, learned Additional PP appearing for the State, also has no objection if the present FIR No. 391/2023 is quashed.

7. In *Gian Singh vs State of Punjab* (2012) 10 SCC 303, Hon'ble Supreme Court has recognized the need of amicable resolution of disputes by observing as under:-

"61. In other words, the High Court must consider whether it would be unfair or contrary to the interest of justice to continue with the criminal proceedings or continuation of criminal proceedings would tantamount to abuse of process of law despite settlement and compromise between the victim and the wrongdoer and whether to secure the ends of justice, it is appropriate that criminal case is put to an end and if the answer to the above question(s) is in the affirmative, the High Court shall be well within its jurisdiction to quash the criminal proceedings."

8. In view of the aforesaid circumstances and the fact that parties have put a quietus to the dispute, no useful purpose will be served in continuing with the present FIR No. 391/2023, dated 17.08.2023, registered at P.S Baba Haridas Nagar, New Delhi under sections 354C/506/509 IPC and all the other consequential proceeding emanating therefrom.

9. In the interest of justice, the petition is allowed, and the FIR No. 391/2023, dated 17.08.2023, registered at P.S Baba Haridas Nagar, New Delhi under sections 354C/506/509 IPC and all the other consequential proceeding emanating therefrom are hereby quashed subject to the petitioner depositing cost of Rs.10,000/- (Ten Thousand Only) with the Delhi State Legal Services Authority (DSLISA) within a period of 30 days.

10. Petition is allowed and disposed of accordingly.

11. Pending application(s), if any, also stand disposed of.